

IN THE HIGH COURT OF MADHYA PRADESH

AT INDORE

BEFORE

HON'BLE SHRI JUSTICE VIVEK RUSIA

ON THE 26th OF MAY, 2022

MISC. CRIMINAL CASE No. 23056 of 2022

Between:-

**RANJEET GUPTA S/O ABHIMANYU PRASAD,
AGED ABOUT 45 YEARS, OCCUPATION:
LABOUR, R/O KHASPARA DEVDA, BASTAR
CHATTISGARH (CHHATTISGARH)**

.....APPLICANT

(BY SHRI RITU RAJ BHATNAGAR, ADVOCATE)

AND

**THE STATE OF MADHYA PRADESH STATION
HOUSE OFFICER THROUGH POLICE STATION
INDUSTRIAL AREA JAORA, DISTRICT RATLAM
(MADHYA PRADESH)**

.....RESPONDENT

(BY SHRI GOVIND PAL PUROHIT, ADVOCATE)

This application coming on for order this day, the court passed the following:

O R D E R

This is first bail application under Section 439 of Cr.P.C. in connection with Crime No.188/2022 registered at Police Station-Industrial Area, Jaora, District Ratlam in respect of offence under Section 8/15, 29 of NDPS Act. The applicant is in custody since 10.04.2022.

As per prosecution story, On 02.04.2022 upon discrete information police apprehended Mahidra XUV 500 bearing registration No.CJ-17-KL- 6200 and was found co-accused Jitendra. Upon further search, six plastic bags containing 1 quintal, 45 kg and 800 gram poppy straw was found in it. He was arrested and in his statement recorded under Section 27 of Indian Evidence Act he disclosed that he is going to deliver the contraband to Gupta Ka Dhaba and Raju ka Dhaba. Accordingly, this applicant has been made accused in this case.

Learned counsel for the applicant submits that there is no call record between the Jitendra and applicant. He is in custody since 10.04.2022. Investigation is complete, charge-sheet has been filed.

Learned Government Advocate opposes the bail application and prays for its rejection.

Considering the facts and circumstances, without commenting on the merits of the case, the application filed by the applicant- **RANJEET GUPTA** is allowed. The applicant is directed to be released on bail on his furnishing a personal bond in the sum of **Rs.1,00,000/- (Rupees One Lac only)** with two solvent sureties of **Rs.50,000/- (Rupees Fifty Thousands only)** each (**out of which one must be local**) to the satisfaction of the trial Court for his regular appearance before the trial Court during trial with a condition that he shall remain present before the court concerned during trial and shall also abide by the conditions enumerated under Section 437(3) Cr.P.C.

Certified copy as per rules.

**(VIVEK RUSIA)
V. JUDGE**

praveen